

The Assam Municipal (Third Amendment) Bill, 2021.

A  
BILL

further to amend the Assam Municipal Act, 1956.

Preamble

Whereas it is expedient further to amend the Assam Municipal Act, 1956, hereinafter referred to as the principal Act, in the manner hereinafter appearing ;

Assam Act  
No. XV of  
1956

It is hereby enacted in the Seventy-second Year of the Republic of India as follows :-

Short title,  
extent and  
commencement


1. (1) This Act may be called the Assam Municipal (Third Amendment) Act, 2021.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment of  
section 11

2. In the principal Act, in section 11, in sub-section (3), in clause (d), for the existing second proviso the following shall be substituted, namely:-

"Provided further that fifty percent (including the number of seats reserved for women belonging to the Scheduled Castes and the Scheduled Tribes) of the total number of seats to be filled up by direct election in any Municipality shall be reserved for women and such seats shall be allotted by rotation to different Constituencies in a Municipality in every ten years."

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CHECKED BY THE  
LEGISLATIVE DEPARTMENT  
ON 4.12.2021



## STATEMENT OF OBJECTS AND REASONS

The Bill seeks to amend the Assam Municipal Act, 1956 (Assam Act No.XV of 1957).

It is proposed that department seek amendment to a section of the "Assam Municipal Act, 1956". In the principal Act, in section 11, in sub-section (3), in clause (d), for the existing second proviso the following shall be substituted, namely

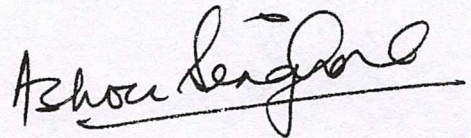
"Provided further that fifty percent (including the number of seats reserved for women belonging to the Scheduled Castes and the Scheduled Tribes) of the total number of seats to be filled up by direct election in any Municipality shall be reserved for women and such seats shall be allotted by rotation to different Constituencies in a Municipality in every ten years."

Providing women reservation for a ward for ten years will be an encouragement to women to participate in democratic process of elections and will enable women to bring sustainability of schemes implemented by the ULBs

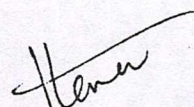
Hence the Bill for the following amendment of section of the Act :-

**Preamble:**

**Section 11(3)(d)**



Minister,  
Department of Housing & Urban Affairs,  
Assam, Dispur

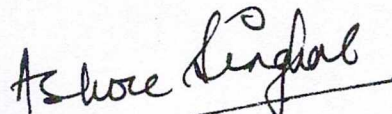


Principal Secretary  
Assam Legislative Assembly



## FINANCIAL MEMORANDUM

The proposed Bill will not lead to any expenditure from the consolidated fund of the State of Assam.

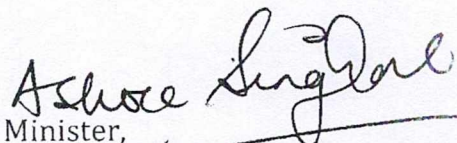


Minister,

Department of Housing & Urban Affairs,  
Assam, Dispur

## MEMORANDUM OF DELEGATED LEGISLATION

The present amendment will not create any delegated legislation.



Minister,

Department of Housing & Urban Affairs,  
Assam, Dispur

**Extract of the existing section of the Assam Municipal Act, 1956**

(Assam Act XV of 1957)

<b>Preamble</b>	Whereas it is expedient to make better provisions for the organization and administration of municipalities in Assam;
<b>Section 11(3)(d)</b>	<p>(d) Reservation of seats in every Municipality for the Scheduled Castes and the Scheduled Tribes and the number of seats so reserved shall bear as nearly as may be, the same proportion to the total number of seats to be filled by direct election in that Municipality as the population of the Scheduled Castes in the Municipal area or the Scheduled Tribes in the Municipal area, bears to the total population of that area as per the latest census figures and such seats may be allotted by rotation to different constituencies in a Municipality:</p> <p>Provided that fifty percent of the total number of seats reserved under this sub-section shall be reserved for women belonging to the Scheduled Castes or as the case may be, the Scheduled Tribes:</p> <p>Provided further that fifty percent (including the number of seats reserved for women belonging to the Scheduled Castes and the Scheduled Tribes) of the total number of seats to be filled by direct election in any Municipality shall be reserved for women and such seats may be allotted by rotation to different Constituencies in Municipality :</p> <p>Provided further that reservation of seats for the Scheduled Castes and Scheduled Tribes in the Municipalities and Town Committee shall continue for so long as special representation for the Scheduled Castes and the Scheduled Tribes continue to be provided for in the Constitution of India.</p>